

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

19.02.2008.

RA 7/2005 (OA No. 223/2004) with MA 182/2005

Mr. Gaurav Jain, Counsel for applicant.

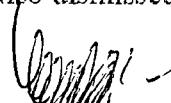
This Review Application has been moved by the respondents for reviewing the order dated 15.04.2005 passed in OA No. 223/2004 on the ground that this Tribunal in the case of D.L. Malhotra vs. Union of India & Others, OA No. 158/2003, decided on 17.11.2003 held that the said Shri D.L. Malhotra is not entitled to the benefit of pay fixation under FR 22(c) on the post of Inspector Income Tax whereas in the present case (OA No. 223/2004) vide order dated 15.04.2005, this Hon'ble Tribunal allowed him the benefit of FR 22(c) on promotion on the post of Inspector.

We have perused the judgement dated 15.04.2005 in OA No. 223/2004. As can be seen from Para nos. 3 & 4 of the judgement, the benefit of pay fixation was never granted to the applicant under FR 22(c). The applicant was only given two increments, which was admissible as he had qualified the examination for the post of Inspector. This Tribunal has nowhere stated that the applicant is entitled to the benefit of pay fixation under FR 22(c). As such the contention raised by the Review applicants in this Review Application is without any basis, which is accordingly dismissed.

Accordingly, the Review Application is dismissed.

In view of the order passed in the Review Application, no order is required to be passed in MA No. 182/2005, which is also dismissed.

  
(J.P. SHUKLA)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (B)

AHQ

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153 & 154  
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